## EXTRAORDINARY PUBLISHED BY AUTHORITY ORISSA AGT XXXIII OF 1851

## THE ORISSA EXPIRING LAWS CONTINUANCE ACT, 1951

[Received the assent sof the Governor on the 15th October 1951, first published in an extraordinary issue of the Orissa Gazette, dated the 20th October 1951]

## AN ACT FOR CONTINUANCE OF EXPIRING ACTS.

WHEREAS Bills for the continuing of Acts in force only for a limited period may not be sometimes passed before the expiration of the Act intended to be continued and great inconvenience may arise therefrom;

It is hereby enacted as follows:-

Short title, extent and commencement.

- (1) This Act may be called the Orissa Expiring Laws Continuance Act, 1951.
  - (2) It extends to the whole of the State of Orissa.
  - (3) It shall come into force at once.

Continuing
Act deemed
and taken
to have
effect from
the date of
expiration
of the Act
intended
to be
continued.

2. When any Bill may have been or shall be introduced into any current or future Session of the Orissa Legislative Assembly for continuance of any Act which would expire in such Sessions and such Act shall have expired before the Bill for continuing the same shall have been passed and have received the assent of the Governor or the President, as the case may be, such continuing Act shall be deemed and taken to have effect from the date of the expiration of the Act intended to be continued as fully and effectually, to all intents and purposes, as if such continuing Act had actually been passed and assented to before the expiration of such Act except otherwise specifically provided in such continuing Act:

Provided nevertheless, that nothing herein contained shall extend or be construed to extend to affect any person or persons with any punishment, penalty or forfeiture whatsoever, by reason of anything done or omitted to be done by any such person or persons contrary to the provisions of the Act so continued before the expiration of the same and the date at which the Act continuing the same is first published in the Gazette.